

**Facilities to Industries in Anand Parbat Area, Delhi.**

1282. SHRI MANMOHAN MATHUR:  
 SHRI DHULESHWAR MEENA:

Will the Minister of URBAN DEVELOPMENT be pleased to refer to reply to Unstarred Question No. 251 given in the Rajya Sabha on 4th May 1990 and state:

(a) whether it is a fact that plots of various sizes have been allotted by the Ramjas Foundation, Darya Ganj, Delhi to the said Industries Owners on lease basis;

(b) if so, the details thereof alongwith the road numbers where these plots were allotted; facilities provided by the said Foundation and what more municipal facilities such as roads, electricity, water and sewer are likely to be provided by Government to the Plot holders; and the specific date of last allotment of plots by the Ramjas Foundation; and

(c) the details of action being contemplated in the matter?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

**Litigations under urban land ceiling Act**

1283. SHRI CHIMANBHAI MEHTA:  
 SHRI SOM PAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have processed afresh the problems arising from the implementation of Urban Land Ceiling Act; if so, what are the major issues;

(b) what is the quantum of land availed under this Act in various parts of India, what is the percentage of this land as compared to envisaged land availability under the Act; and

(c) the approximate number of litigations under Urban Land Ceiling Act and the final disposal of the same by courts?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) Amendments suggested by some State Governments, Expert Groups and others and examined by the Government from time to time, related to substantive issues such as rates of compensation, extent of urban agglomeration's, agricultural land within urbanisable limits etc. as well as procedural aspects.

(b) The information is given in the *Statement*,

(c) The implementation of the Act is the responsibility of the State Governments and as such this type of information is not compiled by the Central Government

**Statement**

S. No.	Name of the State Governmnt/Uriion Territory	Quantum of land surplus under the Act	Quantum of land actually taken over under the Act.	Percentage (Approx.)
		(In Hectares) -		
1	2	3	4	5
1	Andhra Pradesh	12, 364. 37	1, 777. 77	14%
2	Assam	73. 43	7. 63	10%
3	Bihar	235. 45	19. 16	8%

1	2	3	4	5
4 Gujarat		32, 513. 00	770. 00	2%
5 Karnataka		9, 744. 27	837. 62	8%
6 Madhya Pradesh		16, 007. 73	1, 447. 00	9%
7 Maharashtra		53, 235. 79	943. 89	2%
8 Orissa		124. 60	47. 08	37%
9 Punjab		1, 851. 16		Nil
10 Rajasthan.		27, 369. 14	565. 55	2%
11 Uttar Pradesh.		56, 491. 90	3, 828. 03	7%
12 West Bengal		5, 007. 00	46. 14	0. 9%
13 Delhi		339. 21	1. 99	0. 6%
14 Pondicherry		202. 68	12. 85	6%
15 Chandigarh		13. 63		Nil
16 Cantonment areas	... 606. 18		21. 79	3%

**Abolition of Octroi**

1284. SHRI RAJNI RANJAN SAHU:  
SHRI SHIV PRATAP MISHRA-

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- whether Government have advised the State to abolish octroi;
- if so, the details thereof; and
- the reaction of each State Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN) (a) to (c) The levy of octroi is within the jurisdiction of the State Governments. The question relating to the abolition of octroi in different States had been considered by a Committee constituted by the Ministry of Urban Development in pursuance to a Resolution passed in one of the meetings of the Central Council for Local Government and Urban Development. The Committee in its report recommended octroi could be abolished in the smaller municipalities. A copy of the report has been circulated to all the concerned State Governments.

So far, only 4 State Governments and one U. T. Admn. viz. Punjab, Jammu & Kashmir, Haryana, Goa and Pondicherry, have reacted in the matter. The response received from them is given in the Statement.

**Statement**

*The response received from four State Governments and one U. T. Administration in respect of Octroi;*

1. **PUNJAB**; They have intimated that they are considering replacement of octroi with a surcharge on Sales Tax.

2. **JAMMU & KASHMIR** They have intimated that they abolished octroi in 1987 and had set up a State Finance Commission to suggest ways and means for augmenting the resources of Local Bodies and to devise a formula for sharing resources between the State Government and the Local Bodies. National decision has yet been taken by the State Government on this report.

3. **HARYANA**; The State Government is not in a position to abolish octroi at this stage.